

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

R.A. No. 24 of 1993 in O.A. No. 1870/91

29-1-93

Om Pal Singh vs. U.O.I.

This R.A. has been filed with a prayer for reviewing the judgment delivered in OA No. 1870/91 dated 24.12.92. The O.A. was dismissed on the point of limitation in which the appeal of the applicant was rejected by the Additional Commissioner of Police, Delhi, on 5.2.85. After a long lapse of time, he filed the O.A. under Section 19 alongwith an application for condonation of delay under Section 21(3) of the Administrative Tribunals Act. By that judgment, the M.P. was rejected because no sufficient cause was present for condoning the delay.

2. By filing this R.A., the applicant has repeated the same arguments which he advanced in the O.A. itself. This R.A. virtually amounts to reopening of the hearing of the O.A. and reconsideration of the judgment on the same grounds. No fresh grounds have been shown.

3. After a judgment is delivered and signed, it becomes final and it can be reviewed only on grounds of discovery of some new facts or any other sufficient ground, but it cannot be reviewed so as to reopen the judgment which has been concluded. This R.A. is bereft of any merit. It is, therefore, dismissed without notice to the opposite party.

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(RAM PAL SINGH)
VICE-CHAIRMAN (J)

Hon'ble Member (A), Shri L.K. Rasgotra

Sharma